

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/TT/2019

Subject : Petition for approval of transmission tariff for two assets under "Provision of STATCOM at Nalagarh & Lucknow in Northern Region".

Date of Hearing : 19.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Ltd. & Ors.

Parties present : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCI
Shri A.K Verma, PGCIL
Shri V.P Rastogi, PGCIL
Shri Sanjay Srivastav, BRPL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for determination of tariff in respect of Asset-I: +/- 200 MVAR STATCOM at 400/220 kV Nalagarh Sub-station and Asset-II: +/- 300 MVAR STATCOM at 400 kV Lucknow Sub-station under "Provision of STATCOM at Nalagarh and Lucknow in Northern Region". He further submitted that the Asset-II has not yet been completed and it is anticipated to be put into commercial operation during 2019-24 tariff period. He submitted that the Petitioner would file a separate petition as and when Asset-II is put under commercial operation. There is time over-run of one month in case of Asset-I mainly due to unexpected heavy rainfall in Nalagrah which adversely affected the progress of civil works, supply and erection work for the installation of STATCOM at Nalagrah Sub-station. He submitted that the Petitioner has furnished the CEA, RLDC and CMD certificates in respect of COD of Asset-I vide affidavit dated 10.2.2020. The estimated completion cost is within the approved apportioned FR cost. The details of cost variation along with Form-5 have been submitted in the petition. He submitted that the Initial Spares claimed are more than the norms specified in Regulation 13 of the 2014 Tariff Regulations and prayed that the same may be allowed by invoking provisions of 'Power to Remove difficulty' and "Power to



Relax” as it is essential for smooth running of the grid. Rejoinder to the reply of UPPCL and BRPL has been filed. He prayed that tariff for Asset-I may be allowed as prayed.

3. Learned counsel for BRPL submitted that reply on behalf of BRPL was filed vide affidavit dated 13.6.2019 and requested that the same may be considered while considering the claims of the Petitioner. He, however, submitted that the initial spares claimed by the Petitioner are beyond the norms specified and requested to restrict them as per Regulation 13 of the 2014 Tariff Regulations. He further submitted that submissions of BRPL in its reply on the issue of time over-run, cost variation, IDC, effective tax rate etc. may be considered. Learned counsel for BYPL submitted that they adopt the submissions made by BRPL.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.9.2020 with an advance copy to the Respondents:

- a) Revised Forms-5 and 7.
- b) Amount of grant from PSDF applied for and whether any grant from PSDF has been sanctioned/ committed/ received.
- c) Present/ actual status of COD of Asset-II.
- d) IDC statement for Asset-I.
- e) Year-wise discharge of Initial Spares.
- f) Revised tariff forms in case of actual COD of Asset-II.
- g) Details of time over-run and chronology of activities along with documentary evidence as per the format given below:

Asset	Activity	Period of activity				Time over-run	Reason(s) for time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structure, equipment's, etc.)						
	Civil works & Erection						
	Testing & commissioning						
	Any other Activities for time over-run , if any						



5. The Commission directed the Petitioner to submit the above information within the specified timeline and observed that no extension of time shall be granted.
6. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

